

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.06.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC) No. 267 & 268/2021 in CP (IB) No. 149/7/HDB/2020
NAME OF THE COMPANY	EBC Bearing (India) Pvt Ltd
NAME OF THE PETITIONER(S)	Info Tech Infin and Trading Pvt Ltd
NAME OF THE RESPONDENT(S)	EBC Bearing (India) Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned Counsel for the Applicant appeared via video conference.

IA 267/2021 is for urgent listing. It is allowed and disposed of.

IA 268/2021 is filed by IRP for disposal of the main CP on the ground of settlement between Financial Creditor and Corporate Debtor. It is submitted that COC is not constituted since parties have settled the dispute in between them by using inherent jurisdiction under Rule 11 of NCLT Rules, 2016. We allowed this application and main CP stands disposed of. Corporate Debtor stands released from CIRP proceedings and moratorium stands vacated. We direct the IRP to handover all the assets and documents of the Corporate Debtor to the ex-management of the Corporate Debtor.


MEMBER (T)


MEMBER(J)

Syamala